

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/82-ALC4/2013 **MEETING DATE** : 02.05.2013

The Meeting No. 3/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 2.5.2013 but was actually held on 9.5.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur. Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals

Case No. A 2	M/s. Divis Laboratoreis Limited, Hyderabad
Meeting no. 2/AM 13	01/82/162/00621/AM 13/DES III
Dated 9.5.2013	
Decision: It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.	

Case No. A 3	M/s. Aquapharma Chemicals Pvt. Limited			
Meeting no. 2/AM 13	01/82/162/00571/AM 13/DES III			
Dated 9.5.2013				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/159/2011-Ch. II dated 28.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene	1 kg	1	Diethylene Triamine (DETA)	0.060 kg

Triamine Penta (Methylene Phosphonic) Acid, Partial Ammonium Salt (36%)-Aquacid 1064 EX		2.	Liquor Ammonia (25%)	0.272 kg
		3.	Phosphorous Trichloride Or Phosphorous Acid	0.400 kg
				0.239 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. A 4	M/s. Fementa Biotech Limited
Meeting no. 2/AM 13	01/82/162/128/AM 13/DES III
Dated 9.5.2013	
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/105/2013-PI (Norms) dated 1.5.2013, it was decided to call from the firm the following technical details: 2,4,6-Colidine is not required from the cholesteryl stage. Technical justification for applying it to be given. - The firm has given the chemistry again from cholesteryl Acetate whereas they have applied cholesterol as starting material. The firm, may therefore be advised to furnish complete technical details as per Appendix 33 from cholesterol stage. - Recovery of chloestrol in the process may be quantified along with copy of relevant technical literature. - Copy of past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authorities may be furnished. The case was deferred for 30.5.2013.	

Case No. B 22	M/s. Gaurav Pharma Limited, New Delhi
Meeting no. 3/AM 13	01/82/162/00018/AM 13/DES III

Dated 9.5.2013	
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.	

Case No. B 23	M/s. Chirag Enterprise, Jamnagar, Gujarat
Meeting no. 3/AM 13 Dated 9.5.2013	01/82/050/00256/AM 11/DES III F. No. 01/82/050/01090/AM 11/DES III
RLA File NO. 24/24/040/00009/AM 11 24/24/040/00014/AM 11	Advance Authorisation No. 2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
Decision: It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 24	M/s. Alkyl Amines Chemicals Limited, Mumbai			
Meeting no. 3/AM 13 dated 9.5.2013	01/82/162/0025/AM 13/DES III			
Advance Authorisation NO.	0310615974 dated 14.2.2011			
RLA File No.	03/94/040/00426/AM 10			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/27/2009-Ch. II dated 30.6.2011, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl-1,2-Dimethylpropylamine	1 kg	1.	Methyl Isopropyl Ketone	0.830 kg

It is requested that the necessary action be taken in accordance with the decision of the Name Committee.

KA may take appropriate action as per the decision of Norms Committee.

Case No. B 25	M/s. Aqua Pharma Chemicals (Pvt.) Limited, Pune
Meeting no. 3/AM 13 dated 9.5.2013	01/82/162/170/AM 12 DES III 01/82/162/172/AM 12 DES III 01/82/162/173/AM 12 DES III 01/82/162/183/AM 12 DES III
Advance Authorisation NO.	
RLA File No.	
Decision: The Committee has decided to make the following amendments in the minutes of the NC meeting no. 23/AM 13 dated 1.11.2012 1 The name of the firm to be mentioned as M/s. Aquapharm Chemicals Pvt. Limited 2. Addition of technical name "Tetra Sodium Salt of 1 Hydroxy Ethylidene 1 Diphosphonic Acid 92% for the export product Aquacid 1054 P. 3. To amend the description of technical name of Aquacid 1067 EXN & 106 NS as "Diethylene Tri Amine Penta Methylene Phosphonic Acid Sodium Salt (53%). 4. To amend the description of technical name of Aquacid 1067 EX as "Diethylene Tri Amine Penta (Methylene Phosphonic) Acid Hepta Sodium Salt (32%)". 5. Aquacid 105 NS to be amended to read as Aquacid 105. Development Commissioner may take appropriate action as per the decision of Norms Committee.	

Case No. B 26	M/s. Auctus Pharma Limited , Hyderabad
Meeting no. 3/AM 13 dated 9.5.2013	01/82/050/00752/AM 11/DES III

Advance Authorisation NO.	0910041827 dated 27.4.2010
RLA File No.	09/24/040/00011/AM 11
Decision: Committee has recommended condoning the delay in filing the representation. It was decided to send this to PRC division for approval of DGFT. Committee decided to amend the description of import item at S. No 1 as Glyoxalic Acid 50% instead of Glyoxalic and also to revise the norms of Glyoxalic Acid 50% to 0.717 kg. Rest of the minutes would remain same.	

Case No. B 27	M/s. Pregna International Limited, Mumbai
Meeting no. 3/AM 13 dated 9.5.2013	01/82/050/00941/AM 13/DES III
Advance Authorisation NO.	0310665072 dated 15.11.2011
RLA File No.	03/95/040/00635/AM 12
Decision: It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 28	M/s. AMI Lifesciences Pvt. Ltd.
Meeting no. 3/AM 13 dated 9.5.2013	01/82/050/01348/AM 12/DES III 01/82/050/01321/AM 12/DES III 01/82/050/00052/AM 13/DES III 01/82/050/00195/AM 13/DES III
Advance Authorisation NO.	3410033054 dated 27.1.2012 3410033146 dated 7.2.2012 3410033547 dated 13.3.2012 3410033820 dated 12.4.2012
RLA File No.	34/24/040/00226/AM 12 34/24/040/00237/AM 12 34/24/040/00280/AM 12 34/24/040/00009/AM 13
Decision: Committee decided to reject the request of the firm as there was no justification for	

enhancement.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 29	M/s. Medreich Limited, Bangalore
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/1790/AM 07/DES III
Advance Authorisation NO.	0710049763 dated 24.1.2007
RLA File No.	07/24/40/718/AM 07

Decision: This case was earlier considered and approved in NC meeting no. 34/82 dated 18.11.2008. At that time, one of the ingredient i.e. colours were not recommended as the same was not matching with Master Batch Formula. Firm had represented on 19.2.2009 and continued to follow upto 2010, 2012. The firm has now submitted a revised Master Batch Formula. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/363/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg+Caffeine Anhydrous 45 mg or 50 mg or 30 mg + doxyamine Succinate 5 mg+ Codeine Phosphate 10 mg Tablets	1 no. of tablet	1.	Paracetamol	459.0 mg
		2.	Doxylamine Succinate	5.1 mg
		3.	Spectracolquinoline yellow 800744	2.43 mg
		4.	Spectracolquinoline yellow LK 805002	4.56 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 30	M/s. Medreich Limited, Bangalore
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/673/AM 09/DES III
Advance Authorisation NO.	0710056528 dated 20.3.2008
RLA File No.	07/21/40/1505/AM 08

Decision: This case was earlier considered and approved in NC meeting no. 34/82 dated

Decision. This case was earlier considered and approved in NC meeting no. 54/82 dated 18.11.2008. At that time, one of the ingredient i.e. colours were not recommended as the same was not matching with Master Batch Formula. Firm had represented on 19.2.2009 and continued to follow upto 2010, 2012. The firm has now submitted a revised Master Batch Formula. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/363/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg+Caffeine Anhydrous 45 mg or 50 mg or 30 mg + doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg Tablets	1 no. of tablet	1.	Paracetamol	459.0 mg
		2.	Doxylamine Succinate	5.1 mg
		3.	Spectracolquinoline yellow 800744	2.43 mg
		4.	Spectracolquinoline yellow LK 805002	4.56 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 31	M/s. Survival Technologies Pvt. Limited
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/00225/AM 13/DES III
Advance Authorisation NO.	0510566726 dated 26.3.2010
RLA File No.	03/23/040/000822/AM 10
Decision: It was decided to reject the request of the firm as the reasons for delay given by the firm were not convincing.	

Case No. B 32	M/s. Survival Technologies Pvt. Limited
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/01110/AM 10/DES III
Advance Authorisation NO.	0310580570 dated 24.6.2010
RLA File No.	03/23/040/000827/AM 11

RLA File NO.	05/25/040/00020//AM 11
Decision: It was decided to reject the request of the firm as the reasons for delay given by the firm were not convincing.	

Case No. B - 33	M/s. Lepro Herbals Pvt. Limited
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/01652/AM 07/DES III
Advance Authorisation NO.	0510199597 dated 15.2.2007
RLA File No.	05/24/40/00927/AM 07
Decision: Shri Bharat Mehta, Senior Vice President from M/s Lepro Herbals appeared before the Committee and after detailed discussion, the representative from the firm was requested to furnish Certificate of Analysis from the supplier and also the Test/content report issued by the supplier, at the time of import. The case was deferred for 30.5.2013.	

Case No. B 34	M/s. Lepro Herbals Pvt. Limited
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/00517/AM 07/DES III 01/82/50/00468/AM 08 DES III 01/82/50/00484/AM 09 DES III
Advance Authorisation NO.	051085826 dated 5,7,2006 0510204503 dated 5.6.2007 0510220854 dated 22.5.2008
RLA File No.	05/24/40/00277/AM 07 05/24/40/00131/AM 08 05/24/40/00064/AM 09
Decision: Shri Bharat Mehta, Senior Vice President from M/s Lepro Herbals appeared before the Committee and after detailed discussion the representative from the firm was requested to furnish	

Committee and after detailed discussion, the representative from the firm was requested to furnish Certificate of Analysis from the supplier and also the Test/content report issued by the supplier, at the time of import. The case was deferred for 30.5.2013.

1	Case No.: 71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

2	Case No.: 4/1/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01362/AM13/	RLA File :04/21/040/00680/AM11/	Lic.No/Date:0410121541 10.02.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

3	Case No.: 53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

4	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Biotechnology			

	Case No.: 32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/177/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

5	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Fusidate De Sodium 2% Pommade 15 gm (Sodium Fusidate Ointment)	1 no. of Sodium Fusidate 2% ointment, 15 gm tube	1.	Sodium Fusidate Micronised	0.218 gm
			2.	White Soft Paraffin (Petrolatium Jelly)	8.607 gm
			3.	Liquid Paraffin (Mineral Oil Kyadol)	1.525 gm
			4.	Medilan Ultra	0.501 gm
			5.	Empty Aluminium Tube	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.					

6	Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

7	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated 7.3.2012 immediately. The case was deferred for 30.5.2013.			

8	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

9	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:30.05.2013
	Decision : As requested by Department of Pharmaceuticals, it was decided to send a copy of application again to them for their comments. The case was deferred for 30.5.2013.			

10	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025	Defer

10	HQ File :01/82/050/01472/AM13/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049023 23.09.2011	DCR Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

11	Case No.:96/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01454/AM13/	RLA File :09/24/040/00308/AM12/	Lic.No/Date:0910049099 28.09.2011	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

12	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

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Case No.:93/1/82-ALC4/2013		Party Name:MATRIX LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/01451/AM13/		RLA File :09/24/040/00315/AM12/		Lic.No/Date:0910049346 14.10.2011		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/126/2011-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Lopinavir (THP Route)		1 kg	1.	(2S,3S,5S)-2-Amino-3-hydroxy-5-(1-tetra hydropyrimid-2-only)-3-methyl butanoyl) amino-1,6-diphenyl hexane-S-pyroglutamate (THP)		1.426 kg	
			2.	2,6-Dimethyl phenol		0.618 kg	
			3.	Activated Carbon		0.100 kg*	
			4.	Dimethyl Formamide		0.007 kg	
			5.	Methylene dichloride		3.17 kg	
			6.	Toluene		5.32 kg	
RA may take appropriate action as per the decision of Norms Committee.							

- The norms for activated carbon was not given in the written comments. Shri Mathur, consultant, Department of Pharmaceuticals has given the norms over phone to the undersigned.

	Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
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14	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

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Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/177/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBPv 1 for export of Clotrimazole 1% Vaginal cream 35 gm tube, 100 gm tube, 20 gm tube, 50 gm tube and Clotrimazole 2% Vaginal cream 20 gm tube as per details given below or as applied by the firm whichever is less:

[A]

S. No	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream	
		1%, 35 gm tube	2%, 20 gm tube
1.	Clotrimazole	0.357 gm	0.408 gm
2.	Octyldodecanol	4.725 gm	2.70 gm
3.	Cetyl Palmated	1.05 gm	0.60 gm
4.	Cetostearyl Alcohol	3.50 gm	2.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy	
6.	Plastic Applicator		

[B]

S.No	Import Item	For Export of 1 No. Clotrimazole 1% cream, 100 gm pack
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.00 gm
4.	Cetostearyl Alcohol	10.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy

For different pack sizes, RA may work out norms on pro-rata basis. RA may take appropriate action as per the decision of Norms Committee.

16	Case No.:22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706 15.11.2011	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
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17	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Biotechnology			

18	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:30.05.2013
Decision : It was decided to give a final reminder to the firm to clarify whether the items are drug items. If yes, furnish a copy of Drug Manufacturing License. If not a drug item, elaborate under which ITC(HS) code the firm is claiming the norms. The case was deferred for 30.5.2013.				

19	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

20	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:30.05.2013
Decision : It was decided to remind the firm to furnish the information sought vide NC meeting no. 32 dated 7.3.2013 within 15 days. The case was deferred for 30.5.2013.				

21	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:30.05.2013
Decision : It was decided to remind the firm to furnish the information sought by NC in its previous meetings immediately failing which their case would be closed. The case was deferred for 30.5.2013.				

22	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:30.05.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 without any further delay, else their case would be closed. The case was deferred for 30.5.2013.				

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Case No.:18/1/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/01376/AM13/	RLA File :34/24/040/00217/AM12/	Lic.No/Date:3410032918 11.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2011-Ch. II dated 22.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Butyryl Chloride Liquid	1 kg	1.	Gamma Butyrolactone Liquid	0.820 kg
RA may take appropriate action as per the decision of Norms Committee.				

24	Case No.:18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:
	Decision :It was decided to close the case as the firm has not furnished information despite repeated reminders.			

25	Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Deffered
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals and Department of Chemicals and Petrochemicals.			

26	Case No.:51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:
	Decision :It was noticed that the case was already closed in the meeting no. 1 dated 4.4.2013. Therefore, the case was withdrawn.			

27	Case No.:30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:
	Decision : It was decided to reject the case. It was observed that for manufacturing of (Z)-4-((4-(Piperidin-1-ylmethyl)pyridin-2-yl)but-2-en-1-amine the import items at serial no. 2, 4 and 5 are not required.			

28	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/151/2013-PI(Norms) dated 1.5.2013, it was decided to call from the firm the following technical details: • Complete technical details as per Appendix 33; and • Past production vis-à-vis actual consumption of raw materials duly certified by Central Excise Authority. The case was deferred for 30.5.2013.			

29

Case No.:47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/404/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No	Import Item	Norms Recommended for 1 No.			
		Divalproex Sodium	Divalproex Sodium DE	Divalproex Sodium DE	Divalproex Sodium DE
		125 mg Sprinkle Capsule	125 mg DR Tablet	250 mg DR Tablet	500 mg DR Tablet
1.	Divalproex Sodium	134.625 mg	134.625 mg	269.25 mg	538.50 mg
2.	Hypermellose 3 CPS	12.688 mg	-	-	-
3.	Methyacrylic Acid Copoly Dispersion	56.89 mg	43.8475 mg	80.0 mg	160.0 mg
4.	Microcrystalline Cellulose Spheres	89.667 mg	-	-	-
5.	Triethyl Citrate	5.583 mg	1.50 mg	2.40 mg	4.80 mg
6.	Povidone K 30	-	9.50 mg	19.0 mg	38.0 mg
7.	Microcrystalline Cellulose (Avicel PH 101)	-	52.94 mg	105.87 mg	211.75 mg
8.	Magnesium Stearate	-	2.37 mg	4.75 mg	9.50 mg
9 -19.	Bottles and Caps	Relevant, as per packing policy			

RA may take appropriate action as per the decision of Norms Committee.

30	Case No.: 71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

31	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:30.05.2013
	Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days otherwise their case would be closed: Complete technical details as per Appendix 33 . Past production vis-a-vis actual consumption of raw materials duly certified by Central Excise Authorities . The case was deferred for 30.5.2013.			

32	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:30.05.2013
	Decision : It was decided to call from the firm the Drug Manufacturing License duly certified by Quality Control Incharge. The case was deferred for 30.5.2013.			

33

Case No.:3/5/85-ALC3/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/85/050/00032/AM13/	RLA File :04/24/040/00339/AM12/	Lic.No/Date:0410135055 26.03.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Hydrochloride Active Pharmaceutical Ingredient	1 kg	1.	Lincomycin Hydrochloride Raw material	1.43 kg
RA may take appropriate action as per the decision of Norms Committee.				

34	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

35	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:30.05.2013
	Decision : It was decided to give final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge within 15 days else their case would be closed. The case was deferred for 30.5.2013.			

36	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:30.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 30.5.2013.			

37	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.			

38	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Biotechnology.			

39	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 30.5.2013.			

40	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Biotechnology.			

41

Case No.: 18/11/82-AC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved	
HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 26/82 dated 27.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA	1 Kg.	1.	GCLE	2.672 kg
		2.	Triphenyl Phosphine	1.26 kg
		3.	Sodium Iodide	0.828 kg
		4.	Formaldehyde	2.886 kg
		5.	DMF	2.00 kg
		6.	Methanol	7.87 kg
		7.	Methylene Chloride	10.31 kg
		8.	N-Butyl Acetate	3.15 kg
		9.	Phenol	0.933 kg
		10.	Penicillin G Amidase Enzyme	1.353 gm
		11.	Acetone	2.1375 kg
		12.	Eno Carbon	0.100 kg
		13.	Sodium Hydroxide	0.214 kg
		14.	Acetic Acid	0.022 kg
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.: 14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

43

Case No.:27/11/82-ALC4/2012		Party Name:AMI LIFESCIENCES P LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00294/AM13/		RLA File :34/24/040/00027/AM13/		Lic.No/Date:3410034073 08.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/618/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Doxofylline	1 kg	1	Anhydrous Theophylline	0.80 kg	
RA may take appropriate action as per the decision of Norms Committee.					

44	Case No.:51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494 11.05.2012	Defer Date 30.5.2013:
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

45	Case No.:52/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01410/AM13/	RLA File :02/24/040/00024/AM13/	Lic.No/Date:0210177499 11.05.2012	Defer Date: 30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

46	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:
	Decision :It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

47	Case No.:6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date: 30.05.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 within 15 days, failing which their case would be closed. The case was deferred for 30.5.2013.			

	Case No.:4/13/82-ALC4/2012		Party Name:ATUL LIMITED,		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/00330/AM13/		RLA File :08/24/040/00049/AM13/		Lic.No/Date:0810111728	Defer Date:

48	HQ File :01/82/050/00559/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111/28 17.05.2012	Defer Date:
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.				

49	Case No.:29/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00406/AM13/		RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.					

50	Case No.:29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:30.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information immediately failing which their case would be closed. The case was deferred for 30.5.2013.			

51	Case No.:30/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00407/AM13/		RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:31/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00408/AM13/		RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:

52	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.					

53	Case No.:32/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00409/AM13/		RLA File :03/94/040/00802/AM12/		Lic.No/Date:0310695307 18.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg		
RA may take appropriate action as per the decision of Norms Committee.								

54	Case No.:33/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00410/AM13/		RLA File :03/94/040/00815/AM12/		Lic.No/Date:0310695316 18.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg	
RA may take appropriate action as per the decision of Norms Committee.								

55	Case No.: 5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Rejected
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Biotechnology.			

	Case No.:16/13/82-ALC4/2012		Party Name:NIFTY LABS PVT LTD.,		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
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56	HQ File :01/82/050/00351/AM13/	RLA File :09/24/040/00076/AM13/	Lic.No/Date:0910052711 21.05.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

57

Case No.: 27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved	
HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved
HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/		Lic.No/Date:0310695474 21.05.2012		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg	
RA may take appropriate action as per the decision of Norms Committee.					

59	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:30.05.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 30.5.2013.			

	Case No.:36/14/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved
	HQ File :01/82/050/00413/AM13/		RLA File :03/94/040/00811/AM12/		Lic.No/Date:0310695482 21.05.2012		Defer Date:

60	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
RA may take appropriate action as per the decision of Norms Committee.					

61	Case No.:87/1/82-ALC4/2013		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/01445/AM13/		RLA File :03/94/040/00816/AM12/		Lic.No/Date:0310695487 21.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg		
RA may take appropriate action as per the decision of Norms Committee.								

62	Case No.:11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:30.05.2013
	Decision :It was decided to give a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.			

63	Case No.:6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:30.05.2013
	Decision :It was decided to remind the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 30.5.2013.			

64	Case No.:4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:30.05.2013
	Decision : It was decided to give final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge			

along with composition of Paracetamol DC applied for import. The case was deferred for 30.5.2013.

65

Case No.:7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/404/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No	Import Item	Norms Recommended for 1 No.			
		Divalproex Sodium 125 mg Sprinkle Capsule	Divalproex Sodium DE 125 mg DR Tablet	Divalproex Sodium DE 250 mg DR Tablet	Divalproex Sodium DE 500 mg DR Tablet
1.	Divalproex Sodium	134.625 mg	134.625 mg	269.25 mg	538.50 mg
2.	Hypermellose 3 CPS	12.688 mg	-	-	-
3.	Methyacrylic Acid Copoly Dispersion	56.89 mg	43.8475 mg	80.0 mg	160.0 mg
4.	Microcrystalline Cellulose Spheres	89.667 mg	-	-	-
5.	Triethyl Citrate	5.583 mg	1.50 mg	2.40 mg	4.80 mg
6.	Povidone K 30	-	9.50 mg	19.0 mg	38.0 mg
7.	Microcrystalline Cellulose (Avicel PH 101)	-	52.94 mg	105.87 mg	211.75 mg
8.	Magnesium Stearate	-	2.37 mg	4.75 mg	9.50 mg
9 -19.	Bottles and Caps	Relevant, as per packing policy			

RA may take appropriate action as per the decision of Norms Committee.

66	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

67	Case No.:46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:13.6.2013

Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.

68	Case No.: 68/1/82-ALC4/2013	Party Name:PARAMOUNT PHARMA	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01426/AM13/	RLA File :05/24/040/00082/AM13/	Lic.No/Date:0510327775 19.06.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

69	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.			

70	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved																										
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:																										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/160/2011-Ch II dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Diethyl (3,5-dimethoxybenzyl) phosphonate (ADDP-2)</td><td rowspan="5">1 kg</td><td>1</td><td>3,5-dihydroxy Benzoic Acid</td><td>0.560 kg</td></tr> <tr> <td>2.</td><td>Potassium Carbonate</td><td>1.953 kg</td></tr> <tr> <td>3.</td><td>Sodium Boro Hydride</td><td>0.232 kg</td></tr> <tr> <td>4.</td><td>Tetra Hydro Furane ...</td><td>0.587 litre</td></tr> <tr> <td>5</td><td>Acetone</td><td>1.00 litre</td></tr> <tr> <td></td><td></td><td>5.</td><td>Triethyl Phosphite</td><td>0.674 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Diethyl (3,5-dimethoxybenzyl) phosphonate (ADDP-2)	1 kg	1	3,5-dihydroxy Benzoic Acid	0.560 kg	2.	Potassium Carbonate	1.953 kg	3.	Sodium Boro Hydride	0.232 kg	4.	Tetra Hydro Furane ...	0.587 litre	5	Acetone	1.00 litre			5.	Triethyl Phosphite
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																										
Diethyl (3,5-dimethoxybenzyl) phosphonate (ADDP-2)	1 kg	1	3,5-dihydroxy Benzoic Acid	0.560 kg																										
		2.	Potassium Carbonate	1.953 kg																										
		3.	Sodium Boro Hydride	0.232 kg																										
		4.	Tetra Hydro Furane ...	0.587 litre																										
		5	Acetone	1.00 litre																										
		5.	Triethyl Phosphite	0.674 kg																										

71	Case No.: 59/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved															
	HQ File :01/82/050/00689/AM13/	RLA File :09/24/040/00201/AM13/	Lic.No/Date:0910053339 24.07.2012	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/671/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Fluvoxamine Maleate</td><td rowspan="3">1 kg</td><td>1</td><td>1-Chloro-4-Methoxy Butane</td><td>1.01 kg</td></tr> <tr> <td>2.</td><td>4-Trifluoromethyl Benzonitrile</td><td>0.93 kg</td></tr> <tr> <td>3.</td><td>Tetrahydrofuran</td><td>1.9845 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fluvoxamine Maleate	1 kg	1	1-Chloro-4-Methoxy Butane	1.01 kg	2.	4-Trifluoromethyl Benzonitrile	0.93 kg	3.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Fluvoxamine Maleate	1 kg	1	1-Chloro-4-Methoxy Butane	1.01 kg															
		2.	4-Trifluoromethyl Benzonitrile	0.93 kg															
		3.	Tetrahydrofuran	1.9845 kg															

		4.	2-Chloro Ethylamine HCL	0.48 kg
		5.	Sodium Hydroxide Micro Pearls	1.313 kg
RA may take appropriate action as per the decision of Norms Committee.				

72	Case No.:20/24/82-ALC4/2012		Party Name:DECCAN NUTRACEUTICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00824/AM13/		RLA File :31/83/040/00058/AM13/		Lic.No/Date:3110055158 27.07.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2013-PI (Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Artemether Int. PH3		1 kg	1.	Artemisinin		1.235 kg		
RA may take appropriate action as per the decision of Norms Committee.								

73	Case No.:15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

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Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nateglinide	1 kg	1.	D- Phenylalanine	0.70 kg
		2.	Trans-4-Isopropyl Cyclohaexane Carboxylic Acid	0.69 kg
		3.	N- Heptane	2.18 kg
RA may take appropriate action as per the decision of Norms Committee.				

75	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

76	Case No.:48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/41/2011-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro-4-Hydroxy Benzophenone	1 kg	1	Anisole Crude	0.788 kg
		2.	4-Chloro Benzyoyl Chloride (para Chloro Benzoyl Chloride)	1.045 kg
		3.	Mono Chloro Benzene	1.125 kg
		4.	Iso Propyl Alcohol	0.850 kg
		5.	Aluminium Chloride	2.250 kg
RA may take appropriate action as per the decision of Norms Committee.				

78	Case No.:6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/11/2013-PI(norms) dated 1.4.2013, it was decided to call from the firm the following technical details: Complete technical details as per Appendix 33. End use of the export product. In case of drug intermediate, name of bulk drug produced from it may be given. The case was deferred for 30.5.2013.			

79	Case No.:32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Approved				
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:				
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/98/2013-PI (Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

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Pregabalin	1 kg	1.	Isovaleraldehyde	5.05 kg
		2.	Piperidine	0.32 kg
		3.	Cyano acetamide	5.42 kg
		4.	Toluene	8.76 kg
		5.	®-(+)-a-Phenyl ethyl amine	0.114 kg
		6.	Isopropyl Alcohol	12.74 kg

RA may take appropriate action as per the decision of Norms Committee.

80	Case No.:37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

81	Case No.:41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:26/24/82-ALC4/2012		Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/00830/AM13/		RLA File :09/24/040/00246/AM13/		Lic.No/Date:0910053623 29.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/108/2013-PI (Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Voriconazole		1 kg	1	4-Chloro-6-Ethyl-5-Fluoro Pyrimidine	4.80 kg		
			2.	Tetra Hydrofuran	9.21 kg		
			3.	L-Camphor 10 Sulfonic Acid Monohydrate	1.47 kg		
			4.	n-Heptane	8.98 kg		
			5.	Methylene Chloride	4.05 kg		
RA may take appropriate action as per the decision of Norms Committtee.							

	Case No.:28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Rejected
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628	Defer Date:

83	HQ File :01/82/050/00027/AM13/ Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/40/2013-PI(Norms) dated 1.4.2013, it was decided to reject the case due to following reasons: Both import and export products have same API. • The firm has shown export product as Crystalline whereas as per COA furnished by the firm, export product is Fine White Powder. • There is no justification given in the details furnished by the firm, for 40% wastage on API and 27.65 kg of Acetone requirement against 1 kg export.	Meet No/Date:3/82-ALC4/2013 29.08.2012	29.08.2012
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84	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.			

85	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

86	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/683/2013-PI (Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-((1H-Imidazole-1-yl) Methyl)-1H-Benzo[D] Imidazole	1 kg	1.	1-Carboxymethyl Imidazole	0.86 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:40/26/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00948/AM13/	RLA File :09/24/040/00254/AM13/	Lic.No/Date:0910053671 05.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/166/2013-PI (Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso CIP 65	1 kg	1.	Ciprofloxacin HCL	0.757 kg
		2.	Maize Starch	0.159 kg
		3.	Sodium Starch Glycollate	0.040 kg
		4.	Povidone K-30	0.005 kg
		5.	Pregalatinised Starch	0.025 kg
		6.	Magnesium Stearate	0.009 kg
		7.	Silica Colloidal Anhydrous	0.005 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:25/26/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00933/AM13/	RLA File :09/24/040/00283/AM13/		Lic.No/Date:0910053686 06.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/126/2011-PI (Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir (THP Route)	1 kg	1.	(2S,3S,5S)-2-Amino-3-hydroxy-5-(1-tetra hydropyrimid-2-only)-3-methyl butanoyl) amino-1,6-diphenyl hexane-S-pyroglyutamate (THP)	1.426 kg
		2.	2,6-Dimethyl phenol	0.618 kg
		3	Dimethyl Formamide	0.007 kg
		4.	Methylene dichloride	3.17 kg
		5.	Toluene	5.32 kg
RA may take appropriate action as per the decision of Norms Committee.				

90	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:30.05.2013

Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.

91	Case No.:35/26/82-ALC4/2012		Party Name:HETERO DRUGS LIMITED,		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00943/AM13/		RLA File :09/24/040/00297/AM13/		Lic.No/Date:0910053714 07.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/119/2013-PI (Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Montelukast Sodium		1 kg	1.	2-(2-3S-3,2,7-Chloro-2-Quinoliny)-Ethynylphenyl)-3-Hydroxy Propyl)-Phenyl-2-Propanol		1.424 kg		
			2.	1-(Mercapto Methyl)-1-Cyclopropane Acetic Acid		0.52 kg		
RA may take appropriate action as per the decision of Norms Committee.								

92	Case No.:77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved										
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine</td><td>1 kg</td><td>1.</td><td>2,4,6-Trichloro Pyrimidine</td><td>0.773 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg										
RA may take appropriate action as per the decision of Norms Committee.														

93	Case No.:21/1/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01379/AM13/	RLA File :07/24/040/00252/AM13/	Lic.No/Date:0710090700 12.09.2012	Defer Date:30.05.2013
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.				

94	Case No.:71/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
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HQ File :01/82/050/0077/4/AM13/	RLA File :03/94/040/00484/AM13/	Lic.No/Date:0310/08/90 12.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/03/2013-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Emtricitabine	1 kg	1	(2R,5R)-5(4-amino-5 fluoro-2-oxo-2H-pyrimidin-1yl)-[1,3]Oxathiolane-2-carboxylic acid, 2S-Isopropyl-5R-methyl-1R-cyclohexyl ester (FCME compound)	2.50 kg
		2.	Di-potassium hydrogen phosphate	3.425 kg
		3.	Sodium Borohydride	0.510 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/100/2013-PI(Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Escitalopram Oxalate	1 kg	1	4-fluro bromo benzene	3.16 kg
		2.	`Tetrahydrofuran	7.74 kg
		3.	Dimethyl amino propyl chloride HCL	4.55 kg
		4.	5-Cyano pthalide	2.20 kg
		5.	Toluene	2.19 kg
		6.	Isopropyl Alcohol	8.00 kg
		7.	Methylene Chloride	18.70 kg
RA may take appropriate action as per the decision of Norms Committee. It was also decided to call All Industry production consumption data duly certified by Central Excise Authorities from Pharmaxil for revision of SION A 3139 for Export product Citalopram Hbr.				

96	Case No.:24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/141/2013-PI(Norms) dated 9.5.2013, it was decided to call the following technical details from the firm:-			

Complete technical details as per Appendix 33 mainly stepwise % yield on molar basis, molar requirement of reactants and Recovery of Solvent in the entire process.

The case was deferred for 30.5.2013.

97	Case No.:31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

98	Case No.:62/24/82-ALC4/2012		Party Name:AMBUJA INTERMEDIATES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00866/AM13/		RLA File :03/94/040/00383/AM13/		Lic.No/Date:0310709139 14.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/103/2012-Ch. II dated 6.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	3,5 Diamine Benzoic Acid		1 kg	1.	Benzoic Acid		2.00 kg	
RA may take appropriate action as per the decision of Norms Committee.								

99	Case No.:32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

100	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 30.5.2013.			

101	Case No.:88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
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HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:30.05.2013
Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

102	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

103	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/147/2013-PI(Norms) dated 29.4.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 30.5.2013.			

104	Case No.:43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

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Case No.:36/26/82-ALC4/2012	Party Name:AKTINOS PHARMA PVT LTD,		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00944/AM13/	RLA File :09/24/040/00321/AM13/		Lic.No/Date:0910053915 27.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/163/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine	1 kg	1.	L-Valine	0.522 kg
		2.	Toluene	0.538 kg
		3.	Hexane	0.808 kg
RA may take appropriate action as per the decision of Norms Committee.				

106	Case No.:37/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
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HQ File :01/82/050/00841/AM13/		RLA File :09/24/040/00289/AM13/		Lic.No/Date:0910053917 27.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/101/2013-PI(Norms) dated 29.4..2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
Fluticasone Propionate	1 kg	1.	Flumethasone	1.64 kg			
		2.	Acetone	4.31 kg			
		3.	Tetrahydrofuran	1.46 kg			
		4.	Propionyl Chloride	0.817 kg			
		5.	Triethyl Amine	1.539 kg			
		6.	Cyclohexane	0.11 kg			
		7.	n-Heptane	0.72 kg			
		8.	Methanol	1.97 kg			
		9.	Bromofluoromethane	0.656 kg			
		10.	Dichloromethane	1.97 kg			
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:36/24/82-ALC4/2012		Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00840/AM13/		RLA File :09/24/040/00324/AM13/		Lic.No/Date:0910053933 28.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/97/2013-PI(Norms) dated 29.4..2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Moxifloxacin	1 kg	1.	(S,S) 2,8 diaza bicycle (4,3,0) nonane	0.60 kg	
		2.	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinolinecarboxylic acid	1.429 kg	
RA may take appropriate action as per the decision of Norms Committee.					

108	Case No.:23/28/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00990/AM13/		RLA File :09/24/040/00318/AM13/		Lic.No/Date:0910053939 01.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/196/2013-PI(Norms) dated 9.5..2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	1-(Mercaptomethyl)- Cyclopropane Acetic		1 kg	1.	1-(Hydroxymethyl)- Cyclopropane Acetonitrile		1.909 kg	

Acid	2	Isopropyl acetate	6.01 kg
	3	Triethylamine	1.60 kg
	4	Methane Sulfonyl Chloride	1.225 kg
	5	Potassium Thioacetate	1.97 kg
	6	Toluene	2.91 kg
	7	n-Heptane	5.01 kg
	8	Methanol	6.44 kg
	9	N-Hexane	1.31 kg
RA may take appropriate action as per the decision of Norms Committee.			

109	Case No.: 12/26/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/131/2013-PI(Norms) dated 9.5.2013, it was decided to call from the firm the following technical details:			
	- While the firm has applied OTNB @ 0.81 kg/kg the chemistry, process and c.c. given by the firm are from Br-OTBN @ 0.81 kg/kg. Technical justification along with amended chemistry may be furnished. - Complete technical details as per Appendix 33. The case was deferred for 30.5.2013.			

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Case No.:16/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/00924/AM13/	RLA File :03/94/040/00467/AM13/	Lic.No/Date:0310711374 03.10.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/118/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2-(2,7-Dichloro-9H-Fluoren-4-yl) Oxirane [Epoxide]	0.80 kg
		2.	p-Chlorobenzaldehydye	0.3478 kg
RA may take appropriate action as per the decision of Norms Committee				

111	Case No.: 21/26/82-ALC4/2012	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 3/82-ALC4/2013 02.05.2013	Status: Case Approved
	HQ File :01/82/050/00929/AM13/	RLA File :03/94/040/00077/AM13/	Lic.No/Date:0310711357 03.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/152/2013-PI(Norms) dated			

9.5.2013, it was decided to ratify norms for the export of Artemether 20 mg & Lumefantrine 120 mg Tablets as per details given below or as applied by the firm, whichever is less:

[A]

Norms recommended for 1 No. Artemether 20 mg + Lumefantrine 120 mg Tablets

1. Artemether.....20.4 mg
2. Lumefantrine.....122.4 mg

[B] Norms Recommended for Artemether

S.No	Import Item	Norms Recommended for Artemether kg/kg
1.	Artemisinin	1.235
2.	Sodium Borohydride	0.188
3.	Boron Trifluoride Ethyl Etherate	0.07 lit/kg
4.	Methanol	2.667
5.	Isopropyl Alcohol	1.358

[C] Norms Recommended for Lumefantrine

S. No	Import Item	Norms recommended for Lumefantrine kg/kg
1.	2,7 Dichloroflourene	0.76
2.	N,N-Dibutylamine	0.50
3.	Sodium Borohydride	0.06
4.	p-chloro Benzyldehyde	0.3478
5.	Methylene Dichloride	2.54
6.	Acetone	1.60
7.	Methanol	2.14

RA may take appropriate action as per the decision of Norms Committee.

112	Case No.:5/26/82-ALC4/2012	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 3/82-ALC4/2013 02.05.2013	Status: Case Approved										
	HQ File : 01/82/050/00913/AM13/	RLA File : 03/94/040/00014/AM13/	Lic.No/Date: 0310711407 03.10.2012	Defer Date:										
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine</td><td>1 kg</td><td>1.</td><td>2,4,6-Trichloro Pyrimidine</td><td>0.773 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine	1 kg	1.	2,4,6-Trichloro Pyrimidine	0.773 kg										
RA may take appropriate action as per the decision of Norms Committee.														

113	Case No.:6/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00914/AM13/		RLA File :03/94/040/00015/AM13/		Lic.No/Date:0310711401 03.10.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg	
RA may take appropriate action as per the decision of Norms Committee.								

114	Case No.:7/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00915/AM13/		RLA File :03/94/040/00794/AM12/		Lic.No/Date:0310711411 03.10.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2012-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	4-Chloro-2,6-Di (Pyrrolidin-1-yl)Pyrimidine		1 kg	1.	2,4,6-Trichloro Pyrimidine		0.773 kg	
RA may take appropriate action as per the decision of Norms Committee.								

115	Case No.:10/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01368/AM13/	RLA File :07/24/040/00282/AM13/	Lic.No/Date:0710091171 04.10.2012	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

116	Case No.:15/26/82-ALC4/2012			Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00923/AM13/			RLA File :03/94/040/00493/AM13/		Lic.No/Date:0310711651 04.10.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/172/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

Valganciclovir Hydrochloride	1 kg	1.	Ganciclovir	2.00 kg
		2.	CBZ-L-Valine	2.465 kg

RA may take appropriate action as per the decision of Norms Committee.

117	Case No.:17/26/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00925/AM13/		RLA File :03/94/040/00468/AM13/		Lic.No/Date:0310711631 04.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/118/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Lumefantrine		1 kg	1.	2-(2,7-Dichloro-9H-Fluoren-4-yl) Oxirane [Epoxide]		0.80 kg	
			2.	p-Chlorobenzaldehdye		0.3478 kg		
RA may take appropriate action as per the decision of Norms Committee								

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Case No.:21/28/82-ALC4/2012		Party Name:HETERO LABS LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/00988/AM13/		RLA File :09/24/040/00331/AM13/		Lic.No/Date:0910053955 04.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/202/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Irbesartan		1 kg	1.	Sodium Cyanide	0.41 kg		
			2.	Valeroyl Chloride	0.95 kg		
			3.	Methanol	3.02 kg		
			4.	Methylene Chloride	4.44 kg		
			5.	1-Trityl-5-(4-Bromomethyl biphenyl)-2-yl) 1 H-tetrazole	2.28 kg		
			6.	Tetrabutyl ammonium bromide	0.047 kg		
RA may take appropriate action as per the decision of Norms Committee.							

119	Case No.:45/24/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00849/AM13/		RLA File :05/23/040/00260/AM13/		Lic.No/Date:0510336434 04.10.2012		Defer Date:	
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/103/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Northisterone		1 kg	1.	Sitolactone		1.343 kg		

		2.	5-Chloro-2-Pentanone	1.247 kg
		3.	Tetrahydrofuran	5.25 kg
		4.	Pyridine	0.60 kg
RA may take appropriate action as per the decision of Norms Committee.				

120

Case No.:46/24/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/00850/AM13/		RLA File :05/23/040/00256/AM13/		Lic.No/Date:0510336433 04.10.2012		Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/104/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Nandrolone Decanoate		1 kg	1.	Sitolactone		1.237 kg	
			2.	5-Chloro-2-pentanone		1.149 kg	
			3.	Tetrahydrofuran		3.09 kg	
			4.	Pyridine		0.55 kg	
RA may take appropriate action as per the decision of Norms Committee.							

121

Case No.:50/24/82-ALC4/2012		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/00854/AM13/		RLA File :05/23/040/00255/AM13/		Lic.No/Date:0510336432 04.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/102/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Lynestrenol		1 kg	1.	Sitolactone	1.95 kg		
			2.	5-Chloro-2-pentanone	1.81 kg		
			3.	Tetrahydrofuran	5.80 kg		
			4.	Pyridine	0.87 kg		
RA may take appropriate action as per the decision of Norms Committee							

122	Case No.:33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. The case was deferred for 30.5.2013.			

	Case No.:17/28/82-ALC4/2012		Party Name:DECCAN NUTRACEUTICALS PVT		Meet No/Date:3/82-ALC4/2013	Status:Case
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123			LTD	02.05.2013	Approved
	HQ File :01/82/050/00984/AM13/		RLA File :31/83/040/00117/AM13/	Lic.No/Date:3110056020 09.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2013-PI(Norms) dated 29.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Artemether Int. PH3	1 kg	1.	Artemisinin	1.235 kg
	RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.:88/1/82-ALC4/2013		Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01446/AM13/		RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

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Case No.:20/28/82-ALC4/2012		Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/00987/AM13/		RLA File :09/24/040/00333/AM13/		Lic.No/Date:0910054047 12.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/175/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Ramipril		1 kg	1	(+/-) CIS-ENDO-2-AZA BICYCLO[3.3.0]OCTANE -3-CARBOXYLIC ACID BENZYL ESTER HYDROCHLORIDE	1.976 kg		
			2.	N-[(1s)-ETHOXYCARBONYL-3-PHENYLPROPYL]-L-ALANINE	0.98 kg		
			3.	N,N-CARBONYL DIIMIDAZOLE	0.911 kg		
RA may take appropriate action as per the decision of Norms Committee.							

	Case No.:22/28/82-ALC4/2012		Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00989/AM13/		RLA File :09/24/040/00284/AM13/	Lic.No/Date:0910054046 12.10.2012	Defer Date:

126

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/183/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Glyoxylic Acid Route)	1 kg	1.	GLYOXYLIC ACID	0.90 kg
		2	2,5-DIHYDROXY-1,4-DITHIANE	0.739 kg
		3	CYTOSINE	0.955 kg
		4	1,1,1,3,3,3-HEXAMETHYLDISLLAZANE (HMDS)	1.89 kg
		5	DIMETHYL FORMAMIDE	0.67 kg
		6	METHANESULPHONIC ACID	0.020 kg
		7	SODIUM BOROXYDRIDE	0.48 kg
		8	CYCLOHEXANE	2.04 kg
		9	TOLUENE	2.97 kg
		10	N-HEXANE	6.07 kg
		11	DICHLOROMETHANE	4.69 kg
		12	TRIETHYLAMINE	2.00 kg
		13	ISO PRPOYL ALCOHOL	1.37 kg
		14	METHANOL	0.60 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:19/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00986/AM13/	RLA File :09/24/040/00344/AM13/		Lic.No/Date:0910054092 15.10.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/178/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Chloroquine Sulfate USP	1 kg	1.	4,7-Dichloro Quinoline	0.77 kg
		2.	4-Amino-N-Ethyl-(2-Hydroxy ethyl)-Pentylamine	1.06 kg
		3.	Sodium Hydroxide Micro Pearls	0.75 kg
RA may take appropriate action as per the decision of Norms Committee.				

128	Case No.:22/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01380/AM13/	RLA File :07/24/040/00290/AM13/	Lic.No/Date:0710091373 15.10.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

129	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

130	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

131	Case No.:24/28/82-ALC4/2012		Party Name:KREATIVE ORGANICS (P) LTD.,		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00991/AM13/		RLA File :09/24/040/00348/AM13/		Lic.No/Date:0910054145 18.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/184/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	ETODOLAC		1 kg	1.	7 Ethyl Tryptophol		0.72 kg	
			2.	Methyl-3-oxo-Pentanoate		0.54 kg		
RA may take appropriate action as per the decision of Norms Committee.								

132	Case No.:41/26/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved										
	HQ File :01/82/050/00949/AM13/	RLA File :52/24/040/00030/AM13/	Lic.No/Date:5210039119 19.10.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/140/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1,2,4-Triazolo [4,3-a] Pyridin-3(2H)-One-98% Min.</td><td>1 kg</td><td>1</td><td>Semicarbazide HCL 99% min.</td><td>2.422 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,2,4-Triazolo [4,3-a] Pyridin-3(2H)-One-98% Min.	1 kg	1	Semicarbazide HCL 99% min.	2.422 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
1,2,4-Triazolo [4,3-a] Pyridin-3(2H)-One-98% Min.	1 kg	1	Semicarbazide HCL 99% min.	2.422 kg										
RA may take appropriate action as per the decision of Norms Committee.														

133	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 22.10.2012	Defer Date:30.05.2013

			23.10.2012	Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
134	Case No.: 89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
135	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
136	Case No.: 16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
137	Case No.: 49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:30.05.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter no. 46011/20/2013-PC II dated 4.4.2013 has requested the firm to furnish following information: Technical specifications, % composition 9by weight), weight per piece and the copy of export order for the export product i.e. Intrauterine Contraceptive Device Copper T 380 Ag may be furnished. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. The net weight of item of import i.e. Copper Silver 10 Alloy Silver Content 10% Nominal) in one piece of export product and quantity applied (net content+wastages, if any) may be furnished with technical justification. Complete material balance indicating input and output material at each stage of manufacturing process. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. Any other relevant information.			

It was decided to remind the firm to furnish the information. The case was deferred for 30.5.2013

138	Case No.: 6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

139	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments The case was deferred for 30.5.2013.			

140	Case No.: 10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

141	Case No.: 102/1/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01460/AM13/	RLA File :09/24/040/00360/AM13/	Lic.No/Date:0910054178 29.10.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

142	Case No.: 45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:30.05.2013
	Decision :Department of Chemicals and Petrochemicals vide their letter NO. 14010/33/2011-Ch. II dated 22.3.2013 and further reminder dated 17.4.2013 has requested the firm to furnish the following information: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input.			

It was decided to remind the firm to furnish the information immediately. The case was deferred for 30.5.2013.

143	Case No.:8/28/82-ALC4/2012			Party Name:MSN LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00975/AM13/			RLA File :09/24/040/00379/AM13/		Lic.No/Date:0910054186 29.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/197/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
	Voriconazole		1 kg	1.	2-fluoro-3-oxo-pentanoic acid methyl ester		5.00 kg		
RA may take appropriate action as per the decision of Norms Committee.									

144	Case No.:3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

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Case No.:36/28/82-ALC4/2012		Party Name:PI INDUSTRIES LTD.,		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/01003/AM13/		RLA File :13/24/040/00035/AM13/		Lic.No/Date:1310041436 30.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/6/2010-Ch. II dated 15.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Ethyl-4-Chloro-2-Fluoro-5[({[isopropyl (methyl)amino] sulfonyl} amino)carbonyl] phenylcarbamate (PCM)		1 kg	1.	2-Chloro-4-Fluoro Toluene	0.615 kg		
			2.	Methyl Iso Propyl Amine	0.346 kg		
			3.	CF 1082 BV/W 1% PT+2% V(Pt/C Catalyst (+1% PT +2% V/C, 64% H2O))	0.008 kg		
			4.	Methanol	2.274 kg		
			5.	Toluene	0.743 kg		
			6.	Ethyl Chloroformate	0.370 kg		
			7.	Sulfuryl Chloride	0.715 kg		
RA may take appropriate action as per the decision of Norms Committee.							

146	Case No.:43/28/82-ALC4/2012		Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01010/AM13/		RLA File :02/05/040/00561/AM13/		Lic.No/Date:0210712820	Defer

146	HQ File :01/82/050/01010/AM13/	RLA File :03/93/040/00361/AM13/	Lic.No/Date:0310/13820 30.10.2012	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.				

147	Case No.:37/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01004/AM13/	RLA File :34/24/040/00015/AM13/	Lic.No/Date:3410035376 31.10.2012	Defer Date:30.05.2013
Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.				

148	Case No.:4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved										
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/195/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>L-Menthyl Glyoxylate Hydrate (MGH)</td><td>1 kg</td><td>1.</td><td>Glyoxylic Acid</td><td>0.376 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	L-Menthyl Glyoxylate Hydrate (MGH)	1 kg	1.	Glyoxylic Acid	0.376 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
L-Menthyl Glyoxylate Hydrate (MGH)	1 kg	1.	Glyoxylic Acid	0.376 kg										
RA may take appropriate action as per the decision of Norms Committee.														

149	Case No.:7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved										
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2007-ch. II dated 7.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)</td><td>1kg</td><td>1.</td><td>Iso Nonanoic Acid (Appearance: clear colourless liquid)</td><td>0.942 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)	1kg	1.	Iso Nonanoic Acid (Appearance: clear colourless liquid)	0.942 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)	1kg	1.	Iso Nonanoic Acid (Appearance: clear colourless liquid)	0.942 kg										
RA may take appropriate action as per the decision of Norms Committee.														

150	Case No.:20/1/82-ALC4/2013	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01378/AM13/	RLA File :07/24/040/00312/AM13/	Lic.No/Date:0710091677 01.11.2012	Defer Date:30.05.2013

Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Phamaceuticals.

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Case No.:39/28/82-ALC4/2012	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/01006/AM13/	RLA File :34/24/040/00184/AM13/		Lic.No/Date:3410035411 01.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2012-Ch. II dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (=/-2%)	1 kg	1	Tributylamine CAS No. 102-82-9 Assy NLT 98.5%	0.625 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:46/28/82-ALC4/2012	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved	
HQ File :01/82/050/01013/AM13/	RLA File :03/95/040/00571/AM13/	Lic.No/Date:0310714165 02.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2011-Ch. II dated 11.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NAS-5 (2-Diazo-1-Napthol-5 Sulfonic Acid, Sodium Salt)	1 kg	1.	Tobias Acid 97% Min.	1.618 kg
			Or Sulfo Tobias (Purity 65% min on 100% basis)	1.798 kg
RA may take appropriate action as per the decision of Norms Committee.				

153	Case No.:33/28/82-ALC4/2012		Party Name:DHARUHERA PHARMACEUTICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/01000/AM13/		RLA File :05/23/040/00264/AM13/		Lic.No/Date:0510338287 05.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/192/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Mifepristone Tablets 200 mg		1 tablet	1.	Mifepristone		204 mg/200 mg tablet	

Misoprostol Tablets 200 MCG tablets	1 tablet	1.	Misoprostol	204 mcg/200 mcg tablets
RA may take appropriate action as per the decision of Norms Committee.				

154	Case No.:7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:30.05.2013
	Decision :It was decided to remind the firm to furnish the information sought vide NC minutes dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

155	Case No.:19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

156	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

157	Case No.:99/1/82-ALC4/2013	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01457/AM13/	RLA File :03/95/040/00565/AM13/	Lic.No/Date:0310714576 07.11.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

158	Case No.:4/28/82-ALC4/2012		Party Name:POSY PHARMACHEM PVT. LTD.		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00971/AM13/		RLA File :08/24/040/00242/AM13/		Lic.No/Date:0810116296 12.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2012-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
	Sodium Citrate BP/USP	1 kg	1	Citric Acid Monohydrate	0.736 kg			
		2.	Caustic Soda Flakes	0.421 kg				
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:26/28/82-ALC4/2012		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/00993/AM13/		RLA File :04/24/040/00126/AM13/		Lic.No/Date:0410141071 16.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/194/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Pseudoephedrine Base	1kg	1.	I-Ephedrine HCL	1.349 kg	
		2.	Acetic Anhydride	1.70 kg	
		3.	Toluene	0.527 kg	
		4.	Acetone	0.173 kg	
		5.	Caustic Soda Flakes	1.80 kg	
RA may take appropriate action as per the decision of Norms Committee.					

160	Case No.:27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:30.05.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/187/2013-PI(Norms) dated 9.5.2013, it was decided to call from the firm the following technical details:			
	• The firm has applied the norms from Guanosine. However, the chemistry is given from 2-Amino Adenosine Stage. • Copy of technical literature in support of yields envisaged to be furnished • Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authorities for the past three years to be furnished.			
The case was deferred for 30.5.2013.				

161	Case No.:69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:53/1/82-ALC4/2013		Party Name:MAHESHRAJ CHEMICALS PVT.LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01411/AM13/		RLA File :08/24/040/00282/AM13/		Lic.No/Date:0810116435 23.11.2012	Defer Date:30.05.2013

Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				
169	Case No.: 2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLIGIES INDIA LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			
170	Case No.: 67/1/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01425/AM13/	RLA File :05/24/040/00181/AM12/	Lic.No/Date:0510341238 19.12.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for the comments from Department of Pharmaceuticals as well as Department of Chemicals and Petrochemicals.			
171	Case No.: 40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/	Lic.No/Date:0910054591 20.12.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
172	Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
173	Case No.: 9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
174	Case No.: 8/1/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved
	HQ File :01/82/050/01366/AM13/	RLA File :22/24/040/00057/AM13/	Lic.No/Date:2210013472 26.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/616/2012-PI(Norms) dated			

175	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/010/2012-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Adenine	1 kg	1.	Formamide	6.28 kg
RA may take appropriate action as per the decision of Norms Committee.					

175	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

176	Case No.:63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

177	Case No.:65/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01032/AM13/	RLA File :05/24/040/00375/AM13/	Lic.No/Date:0510342192 01.01.2013	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:5/3/82-ALC4/2013		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
	HQ File :01/82/050/00038/AM14/		RLA File :22/24/040/00063/AM13/		Lic.No/Date:2210013538 14.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/673/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Ceftriaxone Sodium Sterile		1 kg	1	Ceftriaxone Sodium (Non-Sterile)		1.04 kg	
2.				Acetone		1.72 kg		
3				Ethylene diamine tetracetic acid		0.010 kg		

			disodium salt dehydrate (EDTA)	51.66 gm/kg
		4.	Eno Carbon	51.66 gm/kg
		5.	Aluminium Bottle	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

180	Case No.:120/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01478/AM13/	RLA File :09/24/040/00498/AM13/	Lic.No/Date:0910054820 21.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

181	Case No.:4/3/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00037/AM14/	RLA File :22/24/040/00065/AM13/	Lic.No/Date:2210013567 22.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

182	Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

183	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

184	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.:34/1/82-ALC4/2013	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
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185		PHARMACEUTICALS INDIA PVT.LTD.	02.05.2013	Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the following information immediately: • Complete chemical reactions for each step showing Mol. Wt. and molar requirement of each reactant and output product. • % yield on Molar Basis for each step of manufacturing process. • Material Balance for entire process showing justification for requirement of enzymes used in the process. • Requirement and Recovery of solvents of each step of manufacturing process. The case was deferred for 30.5.2013.			

186	Case No.:32/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01390/AM13/	RLA File :22/24/040/00068/AM13/	Lic.No/Date:2210013593 30.01.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

187	Case No.:42/1/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved									
	HQ File :01/82/050/01400/AM13/	RLA File :22/24/040/00066/AM13/	Lic.No/Date:2210013592 30.01.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/715/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td>Octabase</td><td>1 kg</td><td>1.</td><td>R-Mandelic Acid</td><td>0.35 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Octabase	1 kg	1.	R-Mandelic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Octabase	1 kg	1.	R-Mandelic Acid	0.35 kg									

188	Case No.:119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

189	Case No.:113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

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Case No.:2/1/82-ALC4/2013		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
HQ File :01/82/050/01360/AM13/		RLA File :04/24/040/00244/AM13/		Lic.No/Date:0410143070 04.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/194/2013-PI(Norms) dated 9.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Pseudoephedrine Base	1kg	1.	I-Ephedrine HCL	1.349 kg	
		2.	Acetic Anhydride	1.70 kg	
		3.	Toluene	0.527 kg	
		4.	Acetone	0.173 kg	
		5.	Caustic Soda Flakes	1.80 kg	
RA may take appropriate action as per the decision of Norms Committee.					

191	Case No.:101/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01459/AM13/	RLA File :03/94/040/00905/AM13/	Lic.No/Date:0310723011 05.02.2013	Defer Date:30.05.2013
	Decision :It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 30.5.2013.			

192	Case No.:103/1/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01461/AM13/	RLA File :03/94/040/00906/AM13/	Lic.No/Date:0310723012 05.02.2013	Defer Date:30.05.2013
	Decision :It was decided t o send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 30.5.2013.			

193	Case No.:118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:30.05.2013
	Decision :It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

	Case No.:110/1/82-ALC4/2013		Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED		Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/01468/AM13/		RLA File :09/24/040/00525/AM13/		Lic.No/Date:0910054981 08.02.2013	Defer Date:

			ethylyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	
		2.	Triphosgene	0.448 kg
RA may take appropriate action as per the decision of Norms Committee.				

199	Case No.: 111/1/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	Lic.No/Date:0910055022 12.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

200	Case No.: 47/1/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01405/AM13/	RLA File :34/24/040/00247/AM13/	Lic.No/Date:3410036116 14.02.2013	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 30.5.2013.			

201	Case No.: 39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

202	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

203	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

204	Case No.: 79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Deffered
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510246252	Defer

204	HQ File :01/82/050/0143 //AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510546555 18.02.2013	Defer Date:13.06.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Pharmaceuticals.				

205	Case No.:109/1/82-ALC4/2013	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01467/AM13/	RLA File :09/24/040/00506/AM13/	Lic.No/Date:0910055104 19.02.2013	Defer Date: 13.6.2013
Decision : It was decided defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

206	Case No.:45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:13.6.2013
Decision : It was decided to defer the case for 13.6.2013 for comments of Department of Chemicals and Petrochemicals.				

207	Case No.:8/3/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved										
	HQ File :01/82/050/00041/AM14/	RLA File :03/95/040/00926/AM13/	Lic.No/Date:0310724600 19.02.2013	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Diammonium EDTA-Liquid Zinc content 9%(+/-1)Disodium EDTA Zinc (Zn Content 15% (+/-0,5%))</td><td>1 kg</td><td>1</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.422 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Diammonium EDTA-Liquid Zinc content 9%(+/-1)Disodium EDTA Zinc (Zn Content 15% (+/-0,5%))	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Zinc Diammonium EDTA-Liquid Zinc content 9%(+/-1)Disodium EDTA Zinc (Zn Content 15% (+/-0,5%))	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg										
RA may take appropriate action as per the decision of Norms Committee.														

208	Case No.:60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals				

209	Case No.:64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals				

210	Case No.:78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

211	Case No.:81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals			

212	Case No.:108/1/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved															
	HQ File :01/82/050/01466/AM13/	RLA File :09/24/040/00541/AM13/	Lic.No/Date:0910055166 22.02.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/671/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Methyl Alpha-(4,5,6,7-Tetrahydro-5-Thieno (3,2-c) Pyridyl) (2-Chlorophenyl) Acetate Hydrochloride (CPG-20)</td><td rowspan="3">1 kg</td><td>1.</td><td>4,5,6,7-Tetrahydrothieno [3,2-c]pyridine hydroxide</td><td>0.74 kg</td></tr> <tr> <td>2.</td><td>N-Bromosuccinamide</td><td>0.81 kg</td></tr> <tr> <td>3.</td><td>Methyl o-chlorophenyl acetate</td><td>0.77 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Alpha-(4,5,6,7-Tetrahydro-5-Thieno (3,2-c) Pyridyl) (2-Chlorophenyl) Acetate Hydrochloride (CPG-20)	1 kg	1.	4,5,6,7-Tetrahydrothieno [3,2-c]pyridine hydroxide	0.74 kg	2.	N-Bromosuccinamide	0.81 kg	3.	Methyl o-chlorophenyl acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Methyl Alpha-(4,5,6,7-Tetrahydro-5-Thieno (3,2-c) Pyridyl) (2-Chlorophenyl) Acetate Hydrochloride (CPG-20)	1 kg	1.	4,5,6,7-Tetrahydrothieno [3,2-c]pyridine hydroxide	0.74 kg															
		2.	N-Bromosuccinamide	0.81 kg															
		3.	Methyl o-chlorophenyl acetate	0.77 kg															

213	Case No.:35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

	Case No.:6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194	Defer

214		22.02.2013	Date:30.05.2013
Decision : It was decided to remind the firm to furnish the specific comments from the technical authority that whether the imported fabric is accounted for in the export product by matching the GSM. It was also decided to call clarification from the firm how they are using the name of Dettol?			

215	Case No.: 80/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Approved																					
	HQ File :01/82/050/01438/AM13/	RLA File :05/23/040/00467/AM13/	Lic.No/Date:0510347163 22.02.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/104/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Nandrolone</td><td rowspan="4">1 kg</td><td>1.</td><td>Sitolactone</td><td>1.237 kg</td></tr> <tr> <td>Decanoate</td><td>2.</td><td>5-Chloro-2-pentanone</td><td>1.149 kg</td></tr> <tr> <td></td><td>3.</td><td>Tetrahydrofuran</td><td>3.09 kg</td></tr> <tr> <td></td><td>4.</td><td>Pyridine</td><td>0.55 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nandrolone	1 kg	1.	Sitolactone	1.237 kg	Decanoate	2.	5-Chloro-2-pentanone	1.149 kg		3.	Tetrahydrofuran	3.09 kg		4.	Pyridine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Nandrolone	1 kg	1.	Sitolactone	1.237 kg																					
Decanoate		2.	5-Chloro-2-pentanone	1.149 kg																					
		3.	Tetrahydrofuran	3.09 kg																					
		4.	Pyridine	0.55 kg																					

216	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01453/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621 25.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

217	Case No.: 23/1/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01381/AM13/	RLA File :07/24/040/00496/AM13/	Lic.No/Date:0710093938 26.02.2013	Defer Date:30.05.2013
	Decision : It was decided to remind the firm to furnish the clarification sought in NC meeting no. 1 dated 4.4.2013 immediately. The case was deferred for 30.5.2013.			

218	Case No.: 6/3/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/00039/AM14/	RLA File :03/95/040/00961/AM13/	Lic.No/Date:0310725755 26.02.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 73/1/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
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219	HQ File :01/82/050/01431/AM13/	RLA File :05/23/040/00468/AM13/	Lic.No/Date:0510347436 26.02.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.				

220	Case No.:82/1/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01440/AM13/	RLA File :05/24/040/00385/AM13/	Lic.No/Date:0510347521 26.02.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.				

221	Case No.:94/1/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01452/AM13/	RLA File :03/95/040/00953/AM13/	Lic.No/Date:0310725764 26.02.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.				

222

Case No.:77/1/82-ALC4/2013		Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:3/82-ALC4/2013 02.05.2013		Status:Case Approved	
HQ File :01/82/050/01435/AM13/		RLA File :05/23/040/00500/AM13/		Lic.No/Date:0510347743 28.02.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/74/2013-PI(Norms) dated 25.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Allylestrenol		1 kg	1	Sitolactone	1.95 kg		
			2.	5-Chloro-2-pentanone	1.81 kg		
			3.	Tetrahydrofuran	5.80 kg		
			4.	Pyridine	0.87 kg		
RA may take appropriate action as per the decision of Norms Committee.							

223	Case No.:76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:30.05.2013
Decision : It was decided to defer the case for 30.5.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

224	Case No.:24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 25.02.2013	Defer Date:30.05.2013

			05.03.2013	Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			
225	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.			
226	Case No.: 43/1/82-ALC4/2013	Party Name:RIDDHI PHARMA	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01401/AM13/	RLA File :34/24/040/00266/AM13/	Lic.No/Date:3410036326 06.03.2013	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 30.5.2013.			
227	Case No.: 62/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:30.05.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 30.5.2013.			
228	Case No.: 5/1/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01363/AM13/	RLA File :13/24/040/00053/AM13/	Lic.No/Date:1310042456 13.03.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.			
229	Case No.: 7/1/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01365/AM13/	RLA File :08/24/040/00462/AM13/	Lic.No/Date:0810119608 20.03.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.			
230	Case No.: 74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status: Case Deferred
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733 25.03.2013	Defer Date:30.05.2013

Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Chemicals and Petrochemicals.
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231	Case No.:1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

232	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:30.05.2013
	Decision : It was decided to defer the case for 30.5.2013 for comments of Department of Pharmaceuticals.			

233	Case No.:2/3/82-ALC4/2013	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2013 02.05.2013	Status:Case Approved
	HQ File :01/82/050/00035/AM14/	RLA File :31/21/040/00148/AM10/	Lic.No/Date:3110058018 19.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2012-Ch. II dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Tri Butyl Tin Oxide	1 kg	1	Tin Ingots
			2.	Tetra Butyl Tin (TBT)
				Qty. allowed
				0.110 kg
				1.00 kg
	RA may take appropriate action as per the decision of Norms Committee.			

Case No. Outside Agenda No. 1	M/s. Laffans Petrochemicals Limited
Meeting no. 3/AM 13 dated 9.5.2013	01/82/50/00244/AM 09/DES III
Advance Authorisation NO.	0310457833 dated 16.1.2008
Decision: The case was discussed in the meeting and it was decided to reject the request of the firm as name of the export product indicated in the shipping bill "Butyl Glycol"do not coincide with the description of export product indicated in the Norms Committee minutes.	

RA may take appropriate action as per the decision of Norms Committee.

Date:10.05.2013

Lalita Maini

Place:New Delhi

Foreign Trade Development Officer